

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 164/TT/2015**

- Subject:** Determination of transmission tariff for Re-Conductoring of Ckt.-I of 400 kV D/C Siliguri-Purnea (HTLS Cond.) Transmission Line under Eastern Region Strengthening Scheme-I in Eastern region for tariff block 2014-19.
- Date of Hearing:** 20.8.2015
- Coram:** Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Bihar State Power (Holding) Company Limited and 5 others
- Parties present:** Shri M. M. Mondal, PGCIL  
Shri S. S. Raju, PGCIL  
Shri S. K. Venkatesan, PGCIL

**Record of Proceedings**

The representative of petitioner submitted that:-

- (a) The instant petition has been filed seeking transmission tariff for Re-Conductoring of Ckt.-I of 400 kV D/C Siliguri-Purnea (HTLS Cond.) Transmission Line under Eastern Region Strengthening Scheme-I;
- (b) As per the Investment Approval (IA) letter No. C/CP/ER/Strengthening Scheme-I dated 4.10.2006, the assets included in the project scope were to be commissioned within 36 months from the date of IA. Accordingly, the scheduled date of commercial operation works out to 3.10.2009. The instant asset was commissioned on 1.4.2014. Thus, there is a delay of fifty three months in the commissioning of the instant asset. The project is a World Bank funded project and delay in commissioning is attributable to delay in award of contract on account of delay in approval of draft bidding documents by World Bank thereby delay



in finalisation of the contract. The petitioner submitted that earthquake and tsunami, collapsed tower, non-availability of shut down clearance and safety precautions and RoW constraints are the other reasons for time over-run; and

- (c) The total approved cost of the project is ₹97596 lakh including IDC of ₹4572 lakh. The apportioned approved cost of instant asset is ₹9694.74 lakh. The estimated completion cost of the instant asset is ₹9133.68 lakh. The estimated total completion cost for the instant asset is within the apportioned approved cost and there is no cost over-run.

2. As regards the tower collapse, the Commission observed as to whether an enquiry was conducted by the Standing Committee of CEA? and if so, what are the findings of the CEA? The Commission further directed the petitioner to submit the details of the insurance cover availed by the petitioner for the collapsed towers and the insurance amount recovered by the petitioner.

3. The Commission observed as the name of the asset suggests, the existing conductors of the transmission line are being replaced with the new conductors. The Commission directed the petitioner to submit under which petition the tariff for the instant transmission lines was claimed and Form-10B (statement of decapitalisation) by 9.9.2015 for considering the petitioner's prayer for grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations.

4. The Commission directed the petitioner to submit the following information on affidavit with a copy to the respondents by 25.9.2015:-

- a) Reconciliation of the mismatch in the dates of audited accounts mentioned in the two auditor's certificate as submitted with the petition;
- b) Documents in support of date of drawl, interest rate and repayment schedule for Bond-XLVI and interest rate for all foreign loans deployed as per Form-9C. In addition, date of drawl of loans and exchange rate proof at the actual COD also in respect of foreign loans;
- c) Clarify if the entire liability pertaining to initial spares has been discharged as on COD, if not, details of year wise liability discharged corresponding to initial spares procured with identification amongst sub-station and transmission separately;
- d) Computation of actual IDC on cash basis (along with editable soft copy in excel format with links) for periods of i) from date of infusion of debt fund upto scheduled COD and ii) from scheduled COD to actual COD. Details of interest



rate applicable from time to time and interest payment dates and exchange rate on the date of payment of interest for the purpose of IDC calculation, in the case of foreign loans;

- e) Details of IEDC during the period of delay in commissioning of the asset i.e. period from scheduled COD to actual COD along with liquidated damages recovered or recoverable, if any;
- f) Confirm while submitting details of undischarged liability portion of IDC/IEDC whether or not the same have been included in the projected additional capitalisation claimed and accordingly modify the claim for the transmission tariff;
- g) Details of allocation of corporate loans to various transmission asset in Form-9, details of foreign loans in Form-9B and details of actual cash expenditure in Form-15 in respect of instant asset; and
- h) The working of Income Tax on Return on Equity as per Regulation 25 while arriving at tariff in the petition. The details of Deferred Tax Liability and its treatment for the period 2014-19.

4. The Commission directed the respondents to file their reply by 9.10.2015 with advance copy to the petitioner who shall file its rejoinder, if any, by 20.10.2015. The Commission also directed the petitioner and the respondents to file the information within the dates specified and observed that information received after the due dates shall not be considered.

5. The petition will be listed for final hearing after the information asked for vide para 4 is filed.

By Order of the Commission

sd/-  
(T. Rout)  
Chief (Legal)

